

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P. (S) No. 813 of 2020**

Sayoni Bose & Others

... **Petitioners**

**-Versus-**

The State of Jharkhand & Others

... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioners	: Mr. Amit Sinha, Advocate
For the Respondent-State	: Mr. Kaushik Sarkhel, G.A.-V
For the Respondent-JAC	: Mrs. Richa Sanchita, Advocate
For the Respondent-JSSC	: Mr. Sanjay Piprawall, Advocate

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03/25.06.2020. Heard Mr. Amit Sinha, learned counsel for the petitioners, Mr. Kaushik Sarkhel, learned counsel for the respondent-State, Mrs. Richa Sanchita, learned counsel for the respondent-Jharkhand Academic Council and Mr. Sanjay Piprawall, learned counsel for the respondent-Jharkhand Staff Selection Commission.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Let this matter be tagged with W.P.(S) No. 4496 of 2019.

Learned counsel for the respondent-State as well as respondent-JAC and respondent-JSSC are directed to file their counter affidavits within four weeks.

Post this matter on 06.08.2020.

Let the name of Mr. Kaushik Sarkhel be reflected in the cause-list on behalf of the respondent-State and the name of Mr. Sanjay Piprawall be reflected in the cause-list on behalf of the respondent-JSSC.

**(Sanjay Kumar Dwivedi, J.)**

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